

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) Yes, Sir. The news item appeared in the British Journal 'New Scientist' in its issues dated 7th Feb., 1980 and 21st Feb., 1980.

(b) Under the provisions of the international Maritime Dangerous Goods Code, and legislations in the country such as Indian Ports Act and the Merchant Shipping Act, the Port Authorities are empowered to prevent shipment of toxic wastes into the country. The Indian Coast Guard authorities can also prevent dumping of toxic wastes in our territorial waters and coastal areas. In view of the news report, the concerned agencies are being cautioned to be vigilant in this respect.

Import of Paper

1792. **SHRI SHIV KUMAR SINGH THAKUR:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are considering to import paper from various countries during the years 1980-81 and 1981-82;

(b) if so, the estimated cost and varieties of the paper to be imported and names of the countries from where it is being imported; and

(c) the steps proposed to be taken to save indigenous industries against the adverse effects thereon as a result of import of paper?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) Yes, Sir. The imports would be of varieties required by printers, publishers and the general public. The extent of imports would be determined after taking into account domestic availability and price trends. Imports would be contracted for on the basis of the most competitive offers received, and the cost and source of imports can be known only after finalisation of such contracts.

(c) Import of paper is being planned with a view to meet the gap between demand and domestic availability. There is no likelihood that such imports would have any adverse effect on the indigenous paper industry.

Allotment of land at cheaper rates to Industrial units in Gujarat

1793. **SHRI AMARSINH V. RATHAWA:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government are aware that a number of Industrial units got allotment of land at a far cheaper prices, who otherwise would not have got these plots because they did not hold any approval from Central/State Government in Gujarat State; and

(b) if so, the number of such cases and reasons for allotment of land?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) Information is being collected and will be laid on the Table of the House.

Setting up of allied Industries of Nepa Nagar Paper Mills

1794. **SHRI SHIV KUMAR SINGH THAKUR:** Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have recently approved the setting up of allied industries of Nepa Nagar paper mills in Madhya Pradesh;

(b) if so, the details of such industries; and

(c) the details of financial assistance to be provided by Government of India to such industries?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) The following schemes for setting up ancillary industries for the National Newsprint and Paper Mills, Nepa Nagar, have been selected by the undertaking in consultation with the

Director of Industries, Madhya Pradesh:

Name of the Party	Item of manufacture
Paper Core Enterprises	Paper Cores
Kaychem Enterprise.	Alum
A K Gupta	Lime
Saluja Enterprise	Paper sheeting

(c) No financial assistance is to be provided by the Government of India for such industries.

Licences for setting up Industries in Broach District, Gujarat

1795. SHRI AHMED M. PATEL: Will the Minister of INDUSTRY be pleased to state:

(a) the number of persons who applied for grant of industrial licence/registration with D.G.T.D. from Broach district of Gujarat State;

(b) the number of persons who have been granted licence;

(c) whether there is any application pending with Government; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) During the period from 1st January, 1979 to 29th February, 1980, 55 Industrial Licence Applications and 23 applications for registration with DGTD were received for setting up industries in Broach District of Gujarat State.

(b) 17 Industrial Licence Applications and 9 Applications for registration with the DGTD were approved.

(c) and (d) 18 Industrial Licence applications and 2 applications for registration with DGTD are still pending. The pending applications are at various stages of consideration.

“किसा कुर्सी का” मामले के लिए गैर-सरकारी वकील की नियुक्ति

1796. श्री मूलचन्द डागा : क्या गृह

मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने “किसा कुर्सी का” मामले में वकालत के लिए किसी गैर-सरकारी वकील को नियुक्त किया था ; और

(ख) यदि हां, तो उसे फीस के रूप में कितनी रकम अदा की जा चुकी है और कितनी अभी दी जानी है ?

गृह मंत्रालय तथा संसदीय कार्य विभाग में राज्य मंत्री (श्री पी० बॅकटसुब्बय्या) :

(क) और (ख) सर्वश्री राम जेठमलानी, अधिवक्ता, बम्बई, एस० बी० जयसिंघानी, अधिवक्ता, बम्बई और अवतार सिंह, अधिवक्ता, नई दिल्ली को क्रमशः 18-2-78, 6-3-78 तथा 12-8-77 को नियुक्त किया गया था और उन्होंने 16-1-80 तक कार्य किया ।

सर्वश्री जोगिन्दर सिंह वागु, अधिवक्ता, चण्डीगढ़ और एम० एल० नन्दा, अधिवक्ता, चण्डीगढ़ को दिनांक 17-1-1980 से उच्चतम न्यायालय के मामले में बहस करने के लिए विशेष काउन्सिल के पद पर नियुक्त किया गया है ।

श्री राम जेठमलानी द्वारा कोई फीस नहीं ली गई थी ।

श्री एस० बी० जयसिंघानी को ₹० 1,62,000 भुगतान किया जा चुका है और उन्हें अभी ₹० 3000 दिये जाने बाकी है । श्री अवतार सिंह को ₹० 21,300 का भुगतान किया गया है ।

श्री जोगिन्दर सिंह वागु को किसी, राशि का भुगतान नहीं किया गया है, किन्तु उसे ₹० 17,850 की राशि का भुगतान किया जाना है । श्री एम० एल० नन्दा के सम्बन्ध में अभी तक कोई बिल प्राप्त नहीं हुआ है ।